

sitting in back rows could speak.

MR. SPEAKER: My ruling in this regard is that while speaking the hon. Members sitting in front rows should take into account that the hon. Members sitting in back benches would also speak.

SHRI VIRENDRA SINGH (Mirzapur): Why we are not being given the opportunity to speak even though we have given notices.....(Interruption)

MR. SPEAKER: We will discuss it in the Chamber.

12.331/2hours

[English]

PAPERS LAID ON THE TABLE

Annual Report and Review on the working of the National Institute for the Orthopaedically Handicapped, Calcutta for 1991-92 and statement for delay in laying the papers.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMETARY AFFAIRS (SHRI MUKUL BALKRISHNA WASNIK): Sir, on behalf of Shri Sitaram Kesri, I beg to lay on the Table—

- (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the 1991-92, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for the Orthopaedically Handicapped,

Calcutta, for the year 1991-92.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in library See No. Lt-4259/93]

12.34 hrs

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Delay in implementation of Supreme Court directions in the matter of Capitation Fee.

SHRI U. DHANANJAYA KUMAR (Mangalore): I call the attention of the Minister of Human Resource Development to the following matter of urgent public importance and request that he may make a statement thereon:-

Delay in implementation of Supreme Court directions in the matter of capitation fee being charged for admission to medical and engineering colleges in different States, particularly in Karnataka and measures taken or proposed by Government of India.

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ANJUN SINGH) Statement in Lok Sabha by Minister of Human Resource Development in response to the Calling Attention by Shri V. Dhananjaya Kumar and Dr. Lal Bahadur Rawal on 5.8.1993 regarding delay in implementation of Supreme Court directions in the matter of capitation fee being charged for admission to medical and engineering colleges in different states, particularly in Karnataka and measures to be taken or proposed by Government of India.

While delivering judgement on